

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 24th DAY OF MAY, 1995

Original Application No. 470 of 1995

HON. MR. JUSTICE B.C. SAKSENA, V.C.

HON. MR. S.DAS GUPTA, MEMBER (A)

Raghuraj Singh, son of Bhagwant Singh
r/o village Kheria Haivat Khan, P.O.
Kulwa District Aligarh.

.... Applicant

BY ADVOCATE SHRI P.K. KASHYAP

Versus

1. Union of India through Divisional Railway Manager, Alld.

2. Permanent Way Inspector, Northern Railway, Aligarh.

.... Respondents

O R D E R (Reserved)

JUSTICE B.C. SAKSENA, V.C.

The applicant on his own showing had worked for a short spell of 84 days during 14.9.73 to 5.2.74. The applicant alleges to have made representations in June 1993, September 1993 and August 1994 that is to say almost after 20 years of his disengagement. The learned counsel places reliance on certain judgments referred to in para 4(5) of the OA as also para 4(6).

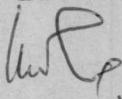
2. The learned counsel for the applicant drew our attention to Railway Board's letter dated 27.2.78 and 20.8.87 issued by the General Manager (P) Northern Railway

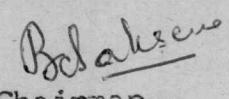
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Head Quarters. The applicant seeks implementation of the directions contained in these letters. The first letter does not provide for any Live Register of Casual Labour and the applicant cannot draw any support from the said letter dated 27.2.78. The next letter dated 20.8.87 interalia provides that a Live Casual Labour Register be maintained in respect of seniority units of those casual labourers who were discharged at any time after 1.1.81 on completion of their work and for want of further productive work. The applicant on his own showing was discharged in the year 1974. Para 7 of the letter will therefore not apply since admittedly the applicant on his own showing was discharged in the year 1974 i.e. to say prior to 1.1.81 Para 9 also provides that Casual labour discharged after 1.1.81 their names are to be continued in the Live Casual Labour Register indefinitely. Thus on merits no case for the relief prayed for is made out.

3. We also find that ~~recently~~ the applicant has filed this OA after a lapse of more than 20 years, in view of the decision of the Hon'ble Supreme Court in 'Bhoop Singh Vs Union of India and Ram Chandra Sawant Vs. Union of India the OA is highly belated. The applicant ~~has slept~~ over his rights, though there were none. The OA accordingly deserves to be dismissed summarily and is accordingly dismissed.


Member (A)


Vice Chairman

Dated: May 1995